

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 1526
TO BE ANSWERED ON 05.03.2018**

FIXED-TERM EMPLOYMENT

1526. SHRI SUMAN BALKA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has issued a draft proposal to allow fixed-term employment in factories across all sectors and an amendment to the Industrial Disputes Act to allow any factory employing up to 300 workers to hire workers on fixed-term contracts; and**
- (b) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) & (b): Ministry of Labour & Employment has published an intent Notification No. G.S.R. 17(E) dated 8.1.2018 for incorporating the Fixed Term Employment Workman category under the Industrial Employment (Standing Orders) Act, 1946 and Rules made thereunder for all Sectors for inviting objections/ suggestions of general public and tripartite meeting was also held on 15.02.2018.

At present, no such proposal for amendment in the Industrial Disputes Act, 1947 is under consideration in this Ministry.
